

ACT No. I OF 1898.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 21st
January, 1898.)

An Act to amend the Stage-Carriages Act, 1861.

XVI of 1861. **WHEREAS** it is expedient to amend the Stage-Carriages Act, 1861; It is hereby enacted as follows :—

1. This Act may be called the Stage-Carriages Act (1861) Amendment Act, 1898. Short title.

XVI of 1861. 2. The proviso to section 1 of the Stage-Carriages Act, 1861, and section 2 of the Stage-Carriages Act (1861) Amendment Act, 1876, are hereby repealed. Repeal of proviso to section 1, Act XVI, 1861, and of section 2, Act XVI, 1876.

XVI of 1861. 3. The first paragraph of section 4 of the Stage-Carriages Act, 1861, is hereby repealed, and the following paragraph is substituted therefor, namely :— Substitution of new paragraph in section 4, Act XVI, 1861.

“ For every such license there shall be paid by the proprietor of the stage-carriage the sum of five rupees or such less sum as the Local Government may fix, and such license shall be in force for one year from the date thereof. ”

4. After section 20 of the said Act the following section shall be added, namely :— Addition of new section after section 20, Act XVI, 1861.

“ 20A. (1) The Local Government may, by notification in the official Gazette, make rules to carry out the purposes and objects of this Act in the territories under its administration or any part of the said territories. Power to make rules.

(2) In

(2) In particular and without prejudice to the generality of the foregoing power, such rules may—

- (a) prescribe forms for licenses under this Act, the sums payable for the same and the conditions on which they may be granted, and the cases in which they may be revoked;
- (b) provide for the inspection of stage-carriages, and of the animals employed in drawing them; and
- (c) regulate the number and length of the stages for which animals may be driven in stage-carriages, and the manner in which they shall be harnessed and yoked.

(3) In making any rule under this section the Local Government may direct that a breach thereof shall be punishable with fine which may extend to one hundred rupees.”

Addition of sections, after section 21, Act XVI, 1861.

Extent of Act.

5. After section 21 of the said Act the following sections shall be added, namely:—

“ 22. This Act, as amended by subsequent Acts, extends to the whole of British India; but it shall not apply to carriages ordinarily plying for hire within the limits of any municipality or cantonment or other place in which any law for the regulation of carriages is for the time being in force.

Power to Local Government to exempt.

23. The Local Government may, by notification in the official Gazette, exempt any carriages or class of carriages from all or any of the provisions of this Act.”